

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1070/2021

This the 20th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Shabir Ahmad Wani, aged 40 years, S/o Late Assadullah Wani, R/o Aru Tehsil Pahalgam, District Anantnag.

.....Applicant

(Advocate:- Mr. Rizwan-Ul-Zaman)

Versus

1. U.T. of J&K through its Commissioner Secretary to Govt. Tourism Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Director General Tourism Jammu and Kashmir Srinagar/Jammu-180001.
3. Chief Executive officer, Tourism/Pahalgam Development Authority Pahalgam, Anantnag-192101.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned A.A.G. submits that the case pertains to Tourism/Pahalgam Development Authority. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. Tourism/Pahalgam Development Authority has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Tourism/Pahalgam Development Authority under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Tourism/Pahalgam Development Authority.



4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for want of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...